

Letter No. CPR 33 dated 04.09.2014

From

**Karan Garg,
O.S.D., Punjab and Haryana High Court
-cum-Member Secretary,
Committee on Process Re-engineering**

To

**All the learned District & Sessions Judges,
in Punjab, Haryana and U.T. Chandigarh.**

**Subject: Committee on Process Re-engineering and Change Management –
Constitution of Sub-Committees for suggesting changes in High Court Rules
and Orders.**

Sir,

Hon'ble Mr. Justice L.N. Mittal (Retd.), Chairperson of the 'Committee on Process Re-engineering and Change Management as well as for revision of High Court Rules and Orders' (in short, Committee on Process Re-engineering) with approval of Hon'ble Chairperson, Hon'ble Executive and e-Governance Committee, Punjab & Haryana High Court, has desired me to write this letter to your goodself.

Hon'ble Committee on Process Re-engineering is in the process of revising/re-writing the High Court Rules and Orders and has already drafted proposed chapters on various topics of the existing Rules and Orders. In order to get benefit from the experience of learned Judicial Officers and to ensure their participation in the re-engineering process, the Hon'ble Committee desires to have views and suggestions of learned District and Sessions Judges in the States of Punjab and Haryana and U.T. of Chandigarh on the draft proposals and for this purpose they shall constitute Sub-Committees of learned Judicial Officers posted in their respective Sessions Division in such a manner that at least one Judicial Officer each from the rank of Additional District & Sessions Judge; Civil Judge (Sr. Div.)/C.J.M./Addl. Civil Judge (Sr. Div.); and Civil Judge (Jr. Div.) are involved in the process. It has also been desired that views of the members of Bar may also be obtained on the proposed Rules.

It is further desired that at least 2 Sessions Divisions in the States of Punjab and Haryana and U.T. of Chandigarh would primarily give suggestions and feedback on every proposed chapter as per Allocation Chart although other Sessions Divisions are also free to give suggestions regarding chapters not allocated to them. It is requested that proposed Rules and Orders may be examined while keeping in view the existing Rules and Orders. Suggestions on any topic or issue, which is not part of proposed chapters, may also be sent. Similarly, if any topic or issue is not at all part of existing or proposed Rules and Orders but is desirable to be included in the proposed chapters, the same may also be suggested. All proposed chapters of revised Volumes, Allocation Chart of chapters and comparative chart of existing provisions vis-a-vis proposed provisions are available on webpage of the Hon'ble Committee. Link to webpage is provided under head 'Related Websites' on website of Hon'ble High Court. The suggestions and views be contributed within a period of three weeks through email at osdhighcourt@gmail.com.

Thanking you,

Yours Sincerely,

**Sd/-
(Karan Garg)
Member Secretary**